

**Court No. - 21**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 1541 of 2024

**Petitioner :-** Bharti Devi

**Respondent :-** Union Of India And Another

**Counsel for Petitioner :-** Ankur Azad,Om Prakash Singh,Shashwat Anand

**Counsel for Respondent :-** A.S.G.I.,Jitendra Ojha

**Hon'ble Manoj Kumar Gupta,J.**

**Hon'ble Manish Kumar Nigam,J.**

1. Heard learned counsel for the petitioner, Ms. Pooja Agarwal, learned counsel for respondent no.1 and Shri Jitendra Ojha, learned counsel for the respondent no.2.

2. Though the petition is ostensibly filed in public interest, the petitioner has not made due disclosure as required by sub-rule (3-A) of Rule 1 of Chapter XXII of the Allahabad High Court Rules, 1952 which was amended in view of the judgement of the Supreme Court passed in *State of Uttaranchal vs. Balwant Singh Chauhal and others reported in 2010 AIR SCW 1029*.

3. Hence, we decline to entertain the petition, since, we are not satisfied in regard to the *bona fides* and credentials of the petitioner.

4. The petition is, accordingly, **dismissed** with liberty to file a fresh petition after making required disclosures, if so advised. There shall be no order as to costs.

(Manish Kumar Nigam, J.) (Manoj Kumar Gupta, J.)

**Order Date :-** 20.8.2024

Ankit.